

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

CP NO. 25/2002 IN

OA NO. 2438/2001

New Delhi, this the 23rd day of January, 2002

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Ms. Shobha Garg  
W/o Sh. Virender Kumar Garg  
R/o B-6/103, Safdarjung Enclave  
New Delhi-110029.  
Yoga Teacher  
Kendriya Vidyalaya  
JNU Campus, New Mehrauli Road  
New Delhi-110067. .... Petitioner  
(By Advocate: Sh. Pankaj Kumar proxy for Sh. M.K. Gupta)

Versus


1. Sh. H.M. Carie,  
Commissioner,  
Kendriya Vidyalaya Sangathan,  
16, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110016.
2. Sh. S.S. Sherawat,  
Principal,  
Kendriya Vidyalaya,  
JNU Campus, New Mehrauli Road,  
New Delhi-110067.  
(By Advocate: Sh. H. Jayaraman proxy for Sh. S. Rajappa)

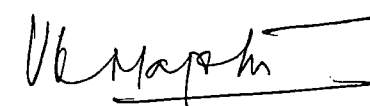
O R D E R (O R A L)

By Sh. V.K. Majotra, Member (A)

Counsel for the respondents has produced a copy of order dated 22.1.2002 whereby in compliance with the order dated 5.10.2001 of this Tribunal in OA-2438/2001 the applicant - has been posted temporarily to a Kendriya Vidyalaya of Delhi Region, namely, Sector-8, Rohini. Compliance of Tribunal's order having been made these proceedings are dropped and notices to the respondents are discharged.

2. The OA be listed on 15.2.2002.

  
( KULDIP SINGH )  
Member (J)

  
( V.K. MAJOTRA )  
Member (A)

'sd'

*list me to  
as no 22.1.02  
8/1/02*